

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.198/MP/2026

Subject : Petition under Section 79(1)(a) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Article 17 of Power Purchase Agreements dated 17.4.2017 seeking declaration of CEA Regulations, 2019 and Working Group Report, 2022 as Change in Law Events and consequential determination of quantum and mechanism of compensation on account of Change in Law event.

Petitioner : Athena Jaipur Solar Power Private Limited (AJSPPL)

Respondents : Grid Controller of India Limited (GCIL) and Ors.

Date of Hearing : **13.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Priya Dhankhar, Advocate, AJSPPL
Ms. Drishti Rahti, Advocate, AJSPPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Shri Lashit Sharma, CTUIL
Shri Ashok Rajan, WRLDC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking Change in Law reliefs for the additional expenditure incurred by the Petitioner on account of Change in Law events, namely, CEA's (Technical Standard for Connectivity to the Grid) Amendment Regulations, 2019 and the Working Group Report, 2022. The learned counsel further submitted that the Petitioner has also filed its compliance affidavit dated 29.6.2026, furnishing the additional information sought *vide* Record of Proceedings dated 3.6.2026. The learned counsel also added that none of the Respondents has filed any reply to the Petition.

2. The learned counsel for the Respondent, CTUIL, submitted that as no reliefs have been sought against CTUIL, it does not wish to file any reply in the matter.

3. Considering the above, the Commission deemed it appropriate to afford another opportunity to the Respondents, particularly the Respondents 1 & 2 – the Buying Utilities against whom the Change in Law compensation has been claimed, to

file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter. The Commission also directed the Petitioner to ensure that the additional information filed on 29.6.2026 on the e-filing portal was duly supported by an affidavit.

4. The Commission also directed the Petitioner to furnish the following information, on affidavit, within three weeks:

(i) Whether the claim amount on account of Change in Law claimed in the instant Petition is more than the threshold limit specified under Article 17.1(c) of the PPA? If no, how is the present Petition maintainable?

(ii) Technical Parameters and design temperature pertaining to reactive power requirements of PV Modules and Inverters as per the conditions of respective Request for Selection ("RfS")/ bidding documents/ PPAs.

(iii) Indicate the provisions under the respective RfS/ bidding documents/ PPAs with regard to compliance with the CEA Technical standards for connectivity to the grid?

(iv) Details of the additional equipment installed for meeting the new requirements as per the Working Group Report 2022, which is being claimed by the Petitioners as a change in Law, as per the table below:

Sl. No.	Plant Capacity (in MW)	Bid cut-off date	SCOD	Date of FTC approval by Grid India	COD	The equipment installed/planned to be installed prior to the issuance of the working group report	Additional equipment installed/ proposed to be installed after the effectiveness of the working group report for which the change in law claim is raised

(v) Delivery point specified under PPA and the break-up of Change in Law claim (equipment-wise) as per the table below:

Sl. No.	Change in Law event	Delivery Point as per PPA	Date of Occurrence of a Change in Law event	Date of issuance of the Change in Law notice to the respective beneficiaries	Additional equipment installed due to the Change in Law event	Expenditure incurred (in INR)

5. The Respondent/ GCIL-WRLDC was directed to submit the following information regarding the Petitioner's Project on an affidavit within three weeks:

Project Details	Installed Capacity (in MW)				
	COD				
Project Particulars		Compliance status before issuance of Working Group Report	Changes, if any, after issuance of Working Group Report for compliance	Corresponding CEA Regulation	

Temperature for compliance of Dynamic Reactive Power capability (in °C)				
Reactive Power Compensation device (in MVar)	Dynamic			
	Static			
Date of submission of Reactive Power compliance report				
Status of Compliance of Reactive Power Capability				

6. The Petitioner will be listed for hearing on **10.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)